

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.107
C.P.(IB)/313(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Mukhtarbhai Vazirali Verteji
V/s
C M Smith And Sons Ltd

.....Applicant

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Adv.
For the Respondent : Mr. Monaal Davawala, Adv.

ORDER

It is seen that the right to file a reply has already been closed by this Adjudicating Authority on 03.01.2023. On 19.06.2023, Learned Counsel Mr. Monaal Davawala, appeared on behalf of the respondent, undertook to file a vakalatnama, and sought two weeks' time to file a reply. On 03.10.2023, the statement of the counsel for the respondent was recorded that he had filed vakalatnama, but no reply had been filed. However, it is seen that no vakalatnama is available on the DMS portal or in physical form. Learned Counsel undertakes to file a fresh vakalatnama in this matter. Let the needful be done, within three days.

Re-list on 16.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)